



Government of India
Ministry of Commerce and Industry
Department of Commerce
DIRECTORATE GENERAL OF FOREIGN TRADE

Meeting No - NC/3/MEET/Apr/202223/1

Meeting Date - 29/04/2022

Minutes of the Norms Committee – 3 Meeting No. NC/3/MEET/Apr/202223/1 dated 29.04.2022, was actually held on 10.05.2022 under the Chairmanship of Dr. Amiya Chandra, Addl. DGFT for considering the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2015-20 pertaining to Chemical and Allied products falling under Chapter 29 and 30.

Following members were present in the Meeting:

Sl. No.	Name & Designation	Department
1	Shri Shaish Kumar, Technical – 1	Consultant
2	Shri D.N. Mathur, Technical – 2	Consultant
In attendance		
1	Shri Ajay Kumar, Deputy Director	DGFT

2. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the application, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in policy circulars issued from time to time or any other provisions under FTP/HBP for issuance of Advance Authorization and regularization of the case.

The committee went through the Minutes of earlier Meeting No. NC/3/MEET/Apr/202223/2 dated 21.04.2022, was actually held on 20.04.2022.

MANUAL CASES

Case No.	A-01				
Meeting No.	NC/3/MEET/Apr/202223/1				
Date	29/04/2022				
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai				
HQ F. No.	01/82/050/00796/AM16/DES-III				
RLA F. No.	03/95/040/00065/AM16				
Advance Authorization No. and Date	0310795759 dated 07.05.2015				
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for revision of norms against Advance Authorization No. 0310795759 dated 07.05.2015				
Decision: The Committee considered the request of firm and it was decided to revise adhoc norms as under:					
Export product	Qty.	Sl. No.	Import items	Qty.	
1,1,1,-TRIFLUORO-N-PHENYL- N-(TRIFLUORO METHYLSULFONYL) METHANE SULFONAMIDE / N-phenyl-bis (trifluoromethanesulfonimide).	1150 kg	1	TRIFLIC ACID (Trifluoro methanesulfonic Acid.)	10350 kg	
RA concerned may take further necessary action as per above decision of NC.					

Case No.	A-02				
Meeting No.	NC/3/MEET/Apr/202223/1				
Date	29/04/2022				
Firm's Name	M/s Survival Technologies Pvt. Ltd., Mumbai				
HQ F. No.	01/82/050/00258/AM18/DES-III				
RLA F. No.	03/95/040/00034/AM18				
Advance Authorization No. and Date	0310812810 dated 26.04.2017				
Subject	Request of M/s Survival Technologies Pvt. Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310812810 dated 26.04.2017				
Decision: The Committee considered the request of firm and it was decided to revise adhoc norms as under:					
Export product	Qty.	Sl. No.	Import items	Qty.	
METHYL TRIFLUOROMETHANESULFONATE / METHYLTRIFLATE	500 kg	1	TRIFLUOROMETHANE SULFONIC ACID / TRIFLIC ACID	2500 kg	
RA concerned may take further necessary action as per above decision of NC.					

Case No.	A-03
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Yash Rasayan & Chemicals, Vadodara
HQ F. No.	01/82/050/01538/AM19/DES-III
RLA F. No.	34/24/040/00401/AM18
Advance Authorization No. and Date	3410044109 dated 27.04.2018
Subject	Request of M/s Yash Rasayan & Chemicals, Vadodara for fixation of adhoc norms against Advance Authorization No. 3410044109 dated 27.04.2018
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-04
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s AMI Lifescience Pvt. Ltd., Vadodara
HQ F. No.	01/82/050/01293/AM19/DES-III 01/82/050/01291/AM19/DES-III
RLA F. No.	34/24/040/00110/AM19 03/95/040/00112/AM19
Advance Authorization No. and Date	3410044293 dated 29.06.2018 3410044292 dated 29.06.2018
Subject	Request of M/s Ami Life sciences Pvt. Ltd. Vodadra for revision/correction in adhoc norms fixed against Advance Authorization Nos. 3410044293 dated 29.06.2018 and 3410044292 dated 29.06.2018
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-05
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Avik Pharmaceutical Ltd, Mumbai
HQ F. No.	01/82/050/00681/AM20/DES-III
RLA F. No.	03/94/040/00491/AM20
Advance Authorization No. and Date	0310831900 dated 27.09.2019
Subject	Request of Avik Pharmaceutical Ltd, Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310831900 dated 27.09.2019
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-06
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Ronak Chemicals, Vadodara
HQ F. No.	01/82/050/00881/AM20/DES-III
RLA F. No.	34/24/040/00234/AM20
Advance Authorization No. and Date	3410045663 dated 29.11.2019
Subject	Request of M/s Ronak Chemicals Vadodara for revision/correction in respect of adhoc norms fixed against Advance Authorization No. 3410045663 dated 29.11.2019
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-07
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara
HQ F. No.	01/82/050/01144/AM19/DES-III 01/82/050/01539/AM19/DES-III 01/82/050/01155/AM19/DES-III
RLA F. No.	34/24/040/00024/AM19 34/24/040/00334/AM18 34/24/040/00169/AM19/
Advance Authorization No. and Date	3410044223 dated 08.06.2018 3410043930 dated 06.03.2018 3410044585 dated 12.10.2018
Subject	Request of M/s Songwon Speciality Chemicals-India Pvt. Ltd., Vadodara for revision of adhoc norms against Advance Authorization Nos. 3410044223 dated 08.06.2018, 3410043930 dated 06.03.2018 and 3410044585 dated 12.10.2018
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-08
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Om Intercontinental, Mumbai
HQ F. No.	01/82/050/00263/AM18/DES-III
RLA F. No.	03/95/040/00025/AM18
Advance Authorization No. and Date	0310812544 dated 18.04.2017
Subject	Request of M/s Om Intercontinental, Mumbai for enhancement in the quantity of import items in respect of adhoc norms fixed by NC-3 against Advance Authorization No. 0310812544 dated 18.04.2017
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-09
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Encube Ethicals P Ltd, Mumbai
HQ F. No.	01/82/050/01220/AM15/DES-III
RLA F. No.	03/94/040/00494/AM15
Advance Authorization No. and Date	0310788620 dated 02.09.2014
Subject	Request of M/s Encube Ethicals P Ltd, Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310788620 dated 02.09.2014
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-10
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s VN Creative Chemicals Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/01621/AM19/DES-III
RLA F. No.	03/95/040/00692/AM19
Advance Authorization No. and Date	0310824780 dated 29.10.2018
Subject	Request of M/s VN Creative Chemicals Pvt. Ltd., Mumbai for enhancement in the quantity of import item in respect of adhoc norms fixed against Advance Authorization No. 0310824780 dated 29.10.2018
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-11
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Global Calcium Private Limited., Bangalore
HQ F. No.	01/82/050/01076/AM17/DES-III
RLA F. No.	07/24/040/00386/AM16
Advance Authorization No. and Date	0710109429 dated 23.02.2016
Subject	Request of M/s Global Calcium Pvt. Ltd., Bangalore for revision of adhoc norms fixed against Advance Authorization No. 0710109429 dated 23.02.2016
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-12
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Encube Ethicals P Ltd, Mumbai
HQ F. No.	01/82/050/00118/AM17/DES-III
RLA F. No.	03/94/040/01044/AM16
Advance Authorization No. and Date	0310803171 dated 09.03.2016
Subject	Request of M/s Encube Ethicals P Ltd, Mumbai for fixation of adhoc norms against Advance Authorization No. 0310803171 dated 09.03.2016
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-13
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s SMS Lifesciences India Ltd, Hyderabad
HQ F. No.	01/82/050/02241/AM 19/DES-III 01/82/050/01134/AM19/DES-III 01/82/050/01056/AM 19/DES-III 01/82/050/00088/AM 20/DES-III
RLA F. No.	09/24/040/00490/AM19 09/24/040/00654/AM18 09/24/040/00205/AM19 09/24/040/00037/AM20
Advance Authorization No. and Date	0910067021 dated 01.01.2019 0910066137 dated 12.04.2018 0910066505 dated 24.07.2018 0910067429 dated 01.05.2019
Subject	Request of M/s SMS Lifesciences India Ltd, Hyderabad for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization Nos. 0910067021 dated 01.01.2019, 0910066137 dated 12.04.2018, 0910066505 dated 24.07.2018 and 0910067429 dated 01.05.2019
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-14
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Enzal Chemicals (India) Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00394/AM05/DES-III
RLA F. No.	03/24/040/00066/AM05
Advance Authorization No. and Date	0310267885 dated 11.05.2004
Subject	Request of M/s Enzal Chemicals (India) Pvt. Ltd., Mumbai for fixation of adhoc norms against Advance Authorization No. 0310267885 dated 11.05.2004
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-15
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Enzal Chemicals (India) Pvt. Ltd., Mumbai
HQ F. No.	01/82/050/00535/AM04/DES-III
RLA F. No.	03/24/040/00608/AM04
Advance Authorization No. and Date	0310222318 dated 02.09.2003
Subject	Request of M/s Enzal Chemicals (India) Pvt Ltd, Mumbai for revision/correction in adhoc norms fixed against Advance Authorization No. 0310222318 dated 02.09.2003
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-16
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s AMI Organics Ltd.
HQ F. No.	01/82/050/01537/AM19/DES-III
RLA F. No.	52/24/040/00045/AM17
Advance Authorization No. and Date	5210042053 dated 20.10.2016
Subject	Request of M/s AMI Organics Ltd. for enhancement in the quantity of import items in respect of adhoc norms fixed against Advance Authorization No. 5210042053 dated 20.10.2016
Decision: The Committee considered the request of firm and it was observed that the firm still has not furnished a copy of proof of Rs. 5000/- composition fees, in spite of repeated reminders from DGFT. In view of above, the Committee decided to reject the case. RA concerned may take further necessary action as per above decision of NC.	

Case No.	A-17
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Hetero Labs Limited
HQ F. No.	HQRNORMAPPLY00068433AM21
RLA F. No.	09/AA/040/03949/AM21
Advance Authorization No. and Date	0911000236 dated 22.01.2021
Subject	Request of M/s Hetero Labs Limited for revision/correction in adhocs norms fixed against Advance Authorization No. 0911000236 dated 22.01.2021

Decision: The Committee considered the request of firm and it was decided to revise adhocs norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
(4R, 12aS) 7Methoxy4Methyl-6, 8 dioxo-3,4,6,8,12,12a hexahydro 2H pyrido [1,2,4,5]pyrazino[2, 1b] [1,3]oxazine9carboxylic acid	15000 kg	1	1-(2,2-DIMETHOXYETHYL)-5-METHOXY-6-METHOXYCARBONYL)-4-OXO-1H-PYRIDINE-3-CARBOXYLIC ACID	24,900 kg
		2	ACETONITRILE	37,350 kg
		3	ACETIC ACID	7500 kg
		4	(3R)-3-AMINO BUTANOL	7050 kg
		5	METHYLENE CHLORIDE	37,350 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-18
Meeting No.	NC/3/MEET/Apr/202223/1
Date	29/04/2022
Firm's Name	M/s Yasho Industries Limited
HQ F. No.	01/82/050/01091/AM20/DES-III
RLA F. No.	03/95/040/01083/AM20
Advance Authorization No. and Date	0310834867 dated 14.02.2020
Subject	Request of M/s Yasho Industries Ltd, Mumbai for revision/correction in adhocs norms fixed against Advance Authorization No. 0310834867 dated 14.02.2020

Decision: The Committee considered the request of firm and it was decided to revise adhocs norms as under:

Export product	Qty.	Sl. No.	Import items	Qty.
Hydroquinon Bis (2 Hydroxy Ethyl ether) (Yapox LM 30/10)	1 kg	1	Hydroquinone	0.579 kg
		2	Ethylene Carbonate	0.934 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.	A-19			
Meeting No.	NC/3/MEET/Apr/202223/1			
Date	29/04/2022			
Firm's Name	M/s Reliance Industries Ltd.			
HQ F. No.	01/82/050/02003/AM19/DES-III 01/82/050/02016/AM19/DES-III 01/82/050/01981/AM19/DES-III			
RLA F. No.	03/95/040/00701/AM16 03/95/040/00997/AM16 03/95/040/00027/AM17			
Advance Authorization No. and Date	0310809434 dated 30.11.2016 0310809448 dated 30.11.2016 0310809723 dated 09.12.2016			
Subject	Request of M/s Reliance Industries Ltd. for revision/correction in adhoc norms fixed against Advance Authorization Nos. 0310809434 dated 30.11.2016, 0310809448 dated 30.11.2016 and 0310809723 dated 09.12.2016			
Decision: The Committee considered the request of firm and it was decided to revise adhoc norms as under:				
Export product	Qty.	Sl. No.	Import items	Qty.
Orthoxylene	1 kg	1	Reformat	1.231 kg
		2	Relevant catalyst and chemicals used in manufacture of Orthoxylene	CIF value limited to 0.90% of FOB value of export

RA concerned may take further necessary action as per above decision of NC.

Meeting ended with thanks to Chair and participants
